

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**  
**Company Appeal (AT) (Insolvency) No. 1195 of 2019**

**IN THE MATTER OF:**

**Seth Thakurdas Khinvraj Rathi**

**...Appellant**

**Vs**

**Official Liquidator, CALS Refineries Ltd.**

**....Respondent**

**Present:**

**For Appellant: Ms. Sangeeta Bharti, Mr. Ashish Kumar and  
Ms. Anubha Dhulia, Advocates.**

**For Respondent:**

**ORDER**

**11.11.2019:** After some arguments, when this Appellate Tribunal was not inclined to interfere with the impugned order dated 23<sup>rd</sup> September, 2019, learned counsel for the Appellant sought permission to withdraw the appeal to enable the Appellant to take appropriate steps to initiate Contempt Case against erring person.

The prayer of Appellant for withdrawal of appeal is allowed. So far as filing of Contempt Case is concerned it is for Appellant to decide to file or not file the same. Therefore, no liberty is required. The appeal stands disposed of as withdrawn.

[Justice S. J. Mukhopadhaya]  
Chairperson

[Justice Venugopal M.]  
Member (Judicial)

[Justice Jarat Kumar Jain]  
Member (Judicial)

*am/gc*